

people '...': Is it parliamentary? (*Interruptions*)

MR. SPEAKER: If it is unparliamentary, I will expunge it.

(*Interruptions*)

[*Translation*]

SHRI RAM KRISHAN YADAV (Azamgarh): Mr. Speaker, Sir, thousands of workers of Bahujan Samaj Party sat on a 'Dharna' in protest against the burning of jhuggies in Delhi and the Government's inability to fulfil its promises. These people are not even getting drinking water. The Government wants them to go back to their homes. I also had a telephonic talk with the concerned officers that thousands of workers who were on 'Dharna' were not getting even drinking water but the concerned officers did not pay any attention towards this matter. I would like to request that arrangements of drinking water may be made through tankers for the workers of Bahujan Samaj Party. I think that water tankers are not being sent at the instance of the Government because it wants the 'Dharna' to be taken off and people to go back to their homes. I would like to submit to the Government that arrangements for drinking water should be made for these people so that they can continue with the 'Dharna'.

12.41 hrs.

PAPERS LAID ON THE TABLE

Notifications Under Central Excises and Salt Act, 1944

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): On behalf of Prof. Madhu Dandavate,

I beg to lay on the Table a copy of each of the Notification Nos. G.S.R. 146 (E) to G.S.R. 245 (E) (Hindi and English versions) published in Gazette of India dated the 20th March, 1990 together with an explanatory memorandum regarding Central Excise duty changes and exemptions in the context of Budget Proposals pertaining to Indirect Taxes announced by the Finance Minister in the Lok Sabha on the 19th March, 1990 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-809/90]

Detailed Demands for Grants of the Ministry of Tourism for 1990-91

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tourism for 1990-91. [Placed in Library. See No. LT-810/90]

Detailed Demands for Grants of the Ministry of Steel and Mines for 1990-91; Annual Report and Review on the Working of Indian Law Institute, New Delhi for 1988-89 and Statement for delay in laying these papers

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): I beg to lay on the Table—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel and Mines for 1990-91. [Placed in Library. See No. LT-811/90]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 1988-

89 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Law Institute, New Delhi, for the year 1988-89.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-812/90]

Detailed Demands for Grants of the Ministry of Programme Implementation for 1990-91

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Programme Implementation for 1990-91. [Placed in Library. See No. LT-813/90]

Detailed Demands for Grants of the Ministry of Finance for 1990-91 and Report of the Comptroller and Auditor-General of India for the year ended 31st March, 1989—Union Government (scientific Departments)

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): I beg to lay on the Table—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for 1990-91. [Placed in Library. See No. LT-

814/90]

- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 2 of 1990)—Union Government (Scientific Departments) under article 151 (1) of the Constitution. [Placed in Library. See No. LT-815/90]

12.44 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

MESSAGE FROM RAJYA SABHA

[*English*]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the rules of Procedure and Conduct of Business in Rajya Sabha, I am directed to enclose a copy of the Constitution (Scheduled Castes) Orders (Amendment) Bill, 1990, which has been passed by the Rajya Sabha at this sitting held on the 8th May, 1990."

12.44 1/2 hrs.

CONSTITUTION (SCHEDULED CASTES) ORDERS (AMENDMENT) BILL

As passed by Rajya Sabha

[*English*]

SECRETARY GENERAL: Sir, I lay on